

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 30/252/PB/2018

IN THE MATTER OF:

**G & G Petrochem Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 248(5) & 252(3)

Order delivered on 12.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Applicant/petitioner:

For the Income Tax Dept.:

Ms. Lakshmi Gurung & Ms. Easha Kadian,
Advocates

For ROC, Delhi:

Mr. Manish Raj, company prosecutor

ORDER

Even on the second call no one is present on behalf of the appellant. Accordingly, in the interest of justice hearing is deferred to 05.02.2018.

Sd-

**(M.M. KUMAR)
PRESIDENT**

Sd-

**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

**12.01.2018
Vineet**